

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 1382 of 2024**

**IN THE MATTER OF:**

Alok Singh

....Applicant

VERSUS

MINISTRY OF ENVIRONMENT, FOREST  
AND CLIMATE CHANGE & Ors.

....Respondents

**HUMBLE SUMMISSIONS FOR:-**

- 1. TAKING ON RECORD THE CONTINUED ILLEGAL FELLING OF TREES IN KUKRAIL RESERVE FOREST IN VIOLATION OF HON'BLE NGT ORDER PASSED ON 24/12/2024 IN THE PRESENT MATTER AND HUMBLE PRAYER TO PASS AN ORDER TO RESPONDENT NO. 2 - PRINCIPAL CHIEF CONSERVATOR OF FORESTS (PCCF) UTTAR PRADESH TO STOP FELLING OF TREES WITH IMMEDIATE EFFECT**
- 2. FOR TAKING ON RECORD THE NON-FILING OF REPLIES BY RESPONDENTS DESPITE REPEATED OPPORTUNITIES AND LAPSE OF NEARLY ONE YEAR**

Date: 28/01/2026

Place: Lucknow

*Alok Singh*

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Date: 28/01/2026

Place: Lucknow

Alok Singh

## **SYNOPSIS**

The present submission is being filed to bring to the urgent attention of the Hon'ble Tribunal two serious issues involving non-compliance of its orders and ongoing environmental damage in Kukrail Reserve Forest:

### **1. Continued Illegal Felling of Trees in Kukrail Reserve Forest in Violation of NGT Orders:**

Despite specific directions of the Hon'ble Tribunal passed on 24/12/2024 (**Annexure A-1**) to respondents restraining illegal felling of Trees in Kukrail Reserve Forest, large-scale unauthorized cutting of trees is presently taking place. The matter was reported to the Divisional Forest Officer (DFO) Lucknow on 30.12.2025 with photographic evidence (**Annexure A-3**). Although the DFO visited the site and assured action, no preventive or punitive steps have been taken. A formal notice on 13.01.2026 was subsequently served through email on DFO Lucknow copied to the PCCF(Uttar Pradesh), PCCF Wildlife (Uttar Pradesh), Ministry of environment forest and climate change New Delhi (**Annexure A4**). The issue has also been independently verified and reported by reputed media - Navbharat Times on 16/01/2026 (**Annexure A-2**).

### **2. Non-Filing of Replies by Respondents despite Repeated Opportunities and Lapse of Nearly One Year:**

The Hon'ble Tribunal directed the Respondents in the order passed on 24.12.2024 in the present matter to file their replies after the notice is served. Despite the passage of more than one year after the serving of notice, the Respondents have failed to do file the reply. Even after a further opportunity was granted by order dated 28.10.2025 allowing two weeks' time to place IAs on record, more than three months have passed without compliance.

Date: 28/01/2026

Place: Lucknow

Alok Singh

## **SUBMISSION**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application is pending before the Hon'ble Tribunal concerning conservation and protection of Kukrail Reserve Forest and Nawab Wazid Ali Shah Zoological Garden of Lucknow.
2. That the Hon'ble Tribunal had earlier directed on order passed on 24/12/2024 that no illegal felling of trees shall take place in Kukrail Reserve Forest.

### **I. CONTINUED ILLEGAL FELLING OF TREES IN VIOLATION OF NGT ORDERS**

3. Large-scale unauthorized felling of trees is ongoing in violation of the Tribunal directions.
4. Complaint was made to the DFO Lucknow on 30.12.2025 with photographic evidence.
5. Despite site visit and assurance by DFO Lucknow on 30/12/2025, no action was taken to stop the felling of trees.
6. Formal Notice on 13/01/2026 was served by applicant on DFO Lucknow also copied to PCCF(Uttar Pradesh), PCCF-Wildlife (Uttar Pradesh), Ministry of environment forest and climate change New Delhi.
7. The matter of illegal felling of trees has been reported by a major news paper - Navbharat Times - after proper verification by visiting the site.
8. Prior notice was also served upon Director (Eco-Tourism) on 29/12/2025 regarding reported construction been initiated related to establishment of Night safari even though the matter of Night Safari is currently sub-judice in the Hon'ble Supreme Court and NGT.

### **II. NON-FILING OF REPLIES BY THE RESPONDENTS**

10. Replies were directed to be filed after service of notice as per the order passed by Hon'ble Tribunal on 24/12/2024.
11. No replies have been filed to date even after passing of one year after serving of notice.
12. Further time granted of two weeks by Hon'ble Tribunal on 28.10.2025 has also not been complied with.
13. The delay is obstructing adjudication of serious environmental concerns.

**PRAYER**

It is therefore most respectfully prayed that this Hon'ble Tribunal may kindly take cognizance of ongoing violations, direct immediate stoppage of tree felling, call for action taken reports, and direct respondents to file replies within a strict time frame.

Filed By:

*Alok Singh*

Alok Singh

Applicant-in-person

Date: 28/01/2026

Place: Lucknow



Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1382/2024

here

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Alok Singh

Applicant

Versus

Ministry of Environment Forest  
& Climate Change & Ors.

Respondent(s)

Date of hearing: 24.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Alok Singh, Applicant in Person (Through VC)

**ORDER**

1. In this original application, the Applicant has raised a grievance against the night safari and shifting of Nawab Wazid Ali Shah Zoo in Kukrail reserve forest in Lucknow. The allegation of the Applicant is that the Central Zoo Authority has granted permission for shifting of Zoo to Kukrail reserve forest, Lucknow. Further allegation is that the night and day jungle safari is being started and the same will adversely affect the reserve forest and will cause irreversible damage to the natural ecosystem of the forest, cutting down of thousands of dense trees and impacting the climate change. The stand of the Applicant is that though the complaint was made to the different authorities, but no action has been taken. The OA refers to the news item stating about establishment of night safari by using almost 50% of the total forest land and cutting of more than 1500 trees at Kukrail reserve forest on account of night safari survey signals.

2. The OA raises substantial issue relating to compliance with the environmental norms.
3. Issue notice to the Respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
4. Till the next date of hearing, the respondents are directed to ensure that no illegal felling of tree takes place in the Kukrail reserve forest.
5. List on 21.04.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 24, 2024  
Original Application No. 1382/2024  
dv..

# कुकरैल वन क्षेत्र में आरी का आतंक

■ NBT रिपोर्ट, लखनऊ

**वन माफिया सक्रिय, विभाग बेखबर: 20 दिन में काट डाले 20 से ज्यादा बेशकीमती पेड़**

Sandeep Rastogi

राजधानी के फेफड़े कहे जाने वाले कुकरैल वन क्षेत्र में लकड़ी तस्करों और वन माफिया का हौसला बुलंद है। वन विभाग की सुस्ती के बीच पिछले 20 दिनों में सागौन, शीशम और चिलबिल के 20 से ज्यादा हरे पेड़ काट दिए गए। चौकाने वाली बात यह है कि सबूतों के साथ शिकायत किए जाने के बावजूद विभाग ने कोई ठोस कार्रवाई नहीं की, जिससे वन क्षेत्र में कटाई का सिलसिला लगातार जारी है। गुरुवार को नवभारत टाइम्स की टीम ने भी मौके पर पड़ताल की। इस दौरान अलग अलग जगहों पर करीब 20 छोटे बड़े पेड़ कटे हुए मिले।

## डीएफओ को फोटोग्राफिक सबूत दिए, फिर भी चुप्पी

पर्यावरण कार्यकर्ता आलोक सिंह के मुताबिक उन्होंने 30 दिसंबर को ही अवध वन प्रभाग के डीएफओ सितांशु पांडेय को 18 पेड़ों के काटे जाने की सूचना वॉट्सऐप पर फोटोग्राफिक साक्ष्यों के साथ दी थी। डीएफओ ने मौके का निरीक्षण कर कटाई की पुष्टि तो की, लेकिन न तो किसी के खिलाफ एफआईआर हुई और न ही गश्त बढ़ाई गई। मंगलवार को जब कार्यकर्ता दोबारा मौके पर पहुंचे, तो वहां 7 और ताजे पेड़ कटे मिले।

## शिकार का भी अंदेशा मिले मोर के पंख

कुकरैल के जंगलों में केवल पेड़ों पर ही नहीं, बल्कि राष्ट्रीय पक्षी मोर पर भी खतरा मंडरा रहा है। निरीक्षण के दौरान कई जगह मोर के पंख बिखरे मिले। विशेषज्ञों का मानना है कि यह किसी जंगली जानवर का काम नहीं लग रहा, क्योंकि पंखों के पास मांस के अवशेष या हड्डियां नहीं मिली हैं। ऐसा अंदेशा है कि मोर का शिकार कर उसके पंख नोचकर अलग किए गए हैं।



## कागजों पर गश्त, हकीकत में सन्नाटा

पर्यावरण कार्यकर्ताओं का कहना है कि कुकरैल के मुख्य गेटों पर फॉरिस्ट गार्ड नदारद रहते हैं। वन विभाग की कोई टीम इलाके में गश्त करती नहीं दिखती। स्थानीय लोगों का कहना है कि विभाग ग्रामीणों को एक सूखी लकड़ी तक नहीं ले जाने देता, लेकिन माफिया पूरी आरी चलाकर पेड़ गायब कर रहे हैं।



## क्यों डिमांड में हैं ये पेड़?

कुकरैल वन क्षेत्र से जिन पेड़ों को निशाना बनाया गया है, वे न केवल पर्यावरण के लिए फेफड़ों का काम करते हैं, बल्कि व्यावसायिक रूप से भी बेहद कीमती हैं।

**1. सागौन:** बाजार में सागौन की लकड़ी ₹2,500 से ₹5,000 प्रति क्यूबिक फुट तक बिकती है। एक पूरी तरह तैयार पेड़ की कीमत ₹40,000 से ₹60,000 तक हो सकती है।



**खासियत:** इसमें प्राकृतिक तेल होता है, जो इसे दीमक और सड़न से बचाता है। यह पानी और धूप में भी खराब नहीं होती, इसलिए जहाज बनाने और लम्बरी फर्नीचर में इसका इस्तेमाल होता है।

**2. शीशम:** इसकी लकड़ी की कीमत ₹1,500 से ₹3,500 प्रति क्यूबिक फुट के बीच होती है।



**खासियत:** यह बेहद सख्त और भारी लकड़ी होती है। इसकी नक्काशी बहुत खूबसूरत होती है, इसलिए यूपी के फर्नीचर उद्योग (जैसे सहारनपुर और लखनऊ) में इसकी सबसे ज्यादा मांग रहती है।

**3. चिलबिल:** यह सागौन जितनी मंहगी तो नहीं, लेकिन इसकी लकड़ी पैकिंग और सस्ते फर्नीचर के काम आती है।



**खासियत:** इस पेड़ की छाल और बीजों का उपयोग चर्म रोग और पेट की बीमारियों के इलाज में किया जाता है। यह तेजी से बढ़ने वाला पेड़ है, जो जंगल को घना बनाने में मदद करता है।

सूचना मिलने पर मौके पर जाकर निरीक्षण किया गया था, लेकिन ऐसा कुछ हमें नहीं मिला था, चार पेड़ भी कटे नहीं मिले थे। अभी मामले की जानकारी नहीं है, दोबारा निरीक्षण करने के बाद ही आगे कुछ कहा जा सकता है।

—सितांशु पांडेय, डीएफओ अवध वन प्रभाग

'26 के बाद नहीं पास होगी





Sarvebhyo Foundation &lt;sarvebhyo@gmail.com&gt;

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**Notice - Illegal Felling of Trees in Kukrail Reserve Forest Lucknow U.P.**

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Sarvebhyo Foundation &lt;sarvebhyo@gmail.com&gt;

Tue, Jan 13, 2026 at 10:21 PM

To: dfolu-up@nic.in

Cc: pccf-up@nic.in, pccfwl-up@nic.in, secy-moef@nic.in, dgfindia@nic.in, ms-cec-moefcc@gov.dot.in

Date:13/01/2026

To

**The Divisional Forest Officer (DFO)**

Lucknow Forest Division

Uttar Pradesh Forest Department

Lucknow

**Subject: Notice for Willful Violation of Orders of Hon'ble Supreme Court, National Green Tribunal, and Forest Conservation Act - Illegal Felling of Trees in Kukrail Reserve Forest**-----  
**Please find the Notice along with Enclosures attached.****Thanks and Regards.**

- Alok Singh

M.E. Indian Institute of Science

Phone No: +91 8756222696

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**3 attachments****Enclosure\_2.jpeg**  
341K **Notice130126.pdf**  
609K **Enclosure\_1.pdf**  
3074K

To  
**The Divisional Forest Officer (DFO)**  
Lucknow Forest Division  
Uttar Pradesh Forest Department  
Lucknow

Date:13/01/2026

**Subject: Notice for Willful Violation of Hon'ble Supreme Court, National Green Tribunal Orders and Forest Conservation Act - Illegal Felling of Trees in Kukrail Reserve Forest**

Sir,

I as a **petitioner(s)** in the matters pending before the **Hon'ble National Green Tribunal in O.A. 1382 of 2024** and the **Hon'ble Supreme Court in Writ Petition (Civil) No. 1164 of 2023**, hereby serve this notice upon you regarding the illegal and ongoing felling of trees in **Kukrail Reserve Forest, Lucknow**, in gross violation of binding judicial orders and applicable forest conservation laws.

## **FACTS OF THE CASE**

1. That the Hon'ble Supreme Court of India, in **Writ Petition (Civil) No. 1164 of 2023**, vide an **interim order dated 19th February 2024**, has imposed a clear and unequivocal restriction on establishment and implementation of zoos, safaris or similar projects in forest areas without prior permission of the Hon'ble Supreme Court.
2. That **paragraph 25** of the said interim order categorically provides as follows:

*"Any proposal for the establishment of zoos and safaris referred to in the Wildlife Protection Act, 1972, enacted by the Government or any authority in forest areas which are protected areas, shall not be finally approved by the States/Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court."*

3. That the Hon'ble National Green Tribunal in **O.A. 1382 of 2024** has also passed **favorable interim orders** restraining illegal felling of trees in Kukrail Reserve Forest. The matters are presently sub-judice before both the Hon'ble Supreme Court and the Hon'ble NGT.
4. That any non-forest activities are already prohibited in Reserve forests as per the **Forest Conservation Act, 1980**, and any construction and felling of trees in Kukrail Reserve Forest constitutes gross violation of the Act and applicable rules.
5. That the Hon'ble Supreme Court has referred the subject matter to the **Central Empowered Committee (CEC)** vide order passed on **29th August 2025**, and further proceedings are presently ongoing.

## **VIOLATION REPORTED AND INACTION BY YOUR OFFICE**

6. That on **30th December 2024**, we reported to your office, with **photographic evidence**, the illegal felling of trees in Kukrail Reserve Forest. A copy of the said complaint with photographs was submitted to you for immediate action by whatsapp messages.
7. That upon receiving our complaint, you personally visited the site and **confirmed the felling of trees**. However, despite your verification of the violation and the lapse of **approximately two weeks** since the site inspection, **no action has been taken and no update or compliance report has been provided** to the petitioner.
8. That during our inspection and as evidenced by photographs submitted to your office, we observed:
  - o **Approximately 18 trees freshly cut** at the site
  - o Additional tree stumps and structures indicating **prior cutting of more trees**
  - o Ongoing clearing activities in the Reserve Forest area
9. That the said tree felling **stands prohibited** by the categorical orders of the Hon'ble Supreme Court and the Hon'ble National Green Tribunal as well as the Forest Conservation Act.
10. That the Uttar Pradesh Eco-Tourism Development Board and the Department of Tourism have been proceeding with construction activities in Kukrail Reserve Forest despite clear judicial restraints. A **Notice dated 29th December 2025** has already been served upon Shri Pushpa Kumar K., Director Tourism (Eco), drawing attention to these violations. A copy of the said notice is enclosed herewith for your reference as **Annexure-1**. The said notice contains reference to all the relevant orders and media reports.

## **STATUTORY OBLIGATIONS AND FAILURE OF DUTY**

11. That as the Divisional Forest Officer, you are the principal guardian and custodian of the forest areas under your jurisdiction and are duty-bound under the **Indian Forest Act, 1927**, the **Wildlife Protection Act, 1972**, and the **Forest Conservation Act, 1980** to:
  - o Prevent any unauthorized felling of trees
  - o Take immediate action against violators
  - o Ensure compliance with all judicial orders
  - o File appropriate legal proceedings against offenders
12. That your failure to take action despite personal verification of the violation constitutes:
  - o Dereliction of the statutory duty
  - o Willful non-compliance with judicial orders
  - o Abetment of forest offences
  - o Violation of service rules and official accountability
13. That the illegal felling of trees in a Reserve Forest is a cognizable offence under Section 26 of the Indian Forest Act, 1927, and appropriate criminal proceedings should have been initiated immediately upon detection

## NOTICE AND DEMAND

**THEREFORE**, you are hereby called upon to:

1. **Immediately cease and desist** all tree felling, clearing, and construction activities in Kukrail Reserve Forest, Lucknow, forthwith.
2. **Institute a comprehensive inquiry** to identify:
  - The exact number of trees felled (both recent and prior incidents)
  - The persons/entities responsible for the illegal felling
  - The forest officials who permitted or failed to prevent such activity
  - The purpose and authorization (if any) claimed for such felling
3. **Initiate disciplinary action** against all forest officials responsible for failing to prevent the illegal tree felling and for failing to take timely action despite being informed of the violation.
4. **Register an FIR** under the Indian Forest Act, 1927, Wildlife Protection Act, 1972, and other applicable laws against all persons found responsible for the illegal felling of trees.
5. **Submit a detailed compliance report** to the undersigned petitioner(s) within **7 days** of receipt of this notice, containing:
  - Findings of the inquiry
  - Action taken against violators
  - Action taken against delinquent forest officials
  - Measures taken to prevent future violations
  - Status of stopped activities in Kukrail Reserve Forest
6. **File an affidavit** before the Hon'ble National Green Tribunal in O.A. 1382 of 2024 and the Hon'ble Supreme Court in Writ Petition (Civil) No. 1164 of 2023, disclosing:
  - The fact of illegal tree felling in Kukrail Reserve Forest
  - Steps taken to address the violation
  - Compliance status with the interim orders

## LEGAL CONSEQUENCES

Please note that failure to comply with this notice within the stipulated time shall compel us to:

1. File a contempt petition before the Hon'ble Supreme Court and Hon'ble National Green Tribunal for willful violation of their orders.
2. File a criminal complaint against responsible officials for abetment of forest offences and dereliction of duty.
3. Approach appropriate authorities for disciplinary action against the delinquent officials.
4. Seek exemplary costs and compensation for environmental damage caused due to your inaction.

This notice is issued in the interest of environmental protection, forest conservation, and in compliance with the Rule of Law. We trust you will discharge your statutory duties and obligations without further delay.

**Thanking you,**

**Yours faithfully,**

*Alok Singh*

**Alok Singh**  
Petitioner

**Address:** 303 Tower 4 Parsvnath Planet  
Vibhutikhand Luckow Uttar Pradesh 226010

**Contact:** 8756222696  
sarvebhyo@gmail.com

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**Enclosures:**

1. Copy of Notice dated 29.12.2025 served upon Director Tourism (Eco) - Annexure-1
2. Photographic evidence of tree felling submitted on 30.12.2024.

**CC:**

1. The Principal Chief Conservator of Forests, Uttar Pradesh, Lucknow
2. Environment, forest and climate change department Uttar Pradesh.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow
4. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi
5. The Member Secretary, Central Empowered Committee, Supreme Court of India, New Delhi
6. The Member Secretary, National Green Tribunal, Principal Bench, New Delhi

Date: 29/12/2025

**Subject: Notice for Willful Violation by Uttar Pradesh Eco-Tourism Development Board of the Interim Orders of Hon'ble Supreme Court and National Green Tribunal in the matter of establishment of Jungle Safari, Adventure Parks and others constructions in Kukrail Reserve Forest**

To  
Shri Pushpa Kumar K.  
Director Tourism (Eco)  
Department of Tourism  
Government of Uttar Pradesh

Sir,

We on behalf of **Citizens of Lucknow Forum**, and also as **Petitioner(s) before the Hon'ble National Green Tribunal and the Hon'ble Supreme Court of India**, hereby call upon you to immediately cease construction activities being carried out in **Kukrail Reserve Forest, Lucknow** in gross violation of the binding judicial orders and Acts.

1. **That** the Hon'ble Supreme Court of India, in **Writ Petition (Civil) No. 1164 of 2023**, by an **interim order dated 19th February 2024**, has imposed a clear and unequivocal restriction on establishment and implementation of zoos, safaris or similar projects in the forest areas, without prior permission of the Hon'ble Supreme Court.
2. **That** paragraph 25 of the said interim order categorically provides as follows:

*"Any proposal for the establishment of zoos and safaris referred to in the Wildlife Protection Act, 1972, enacted by the Government or any authority in forest areas other than protected areas, shall not be finally approved by the States Union Territories, save and except with the prior permission of this Court. Where any such proposal is sought to be implemented, this Court shall be moved by the Union Government or, as the case may be, the competent authority for the prior approval of this Court."*

3. **That any non-forest activities is already prohibited in the Reserve forests as per the Forest Conservation act 1980** and any such construction in Kukrail Reseve Forest is gross violation of the Act.
4. **That** in relation to the proposed **Kukrail Jungle Safari, Zoo, Park and allied activities**, the undersigned petitioner – Alok Singh - is already before the **Hon'ble National Green Tribunal in O.A. 1382 of 2024** and also as an **intervenor in the Hon'ble Supreme Court Case No. 1164 of 2023**, wherein **favorable interim orders have been passed in favor of the petitioner(s)** and the matters are presently subjudice. Copies of the said interim orders are attached as **Annexure A-1, A-2**.
5. **That** the Hon'ble Supreme Court on hearing the petitioner and the Uttar Pradesh government, referred the subject matter to the **Central Empowered Committee (CEC)** in the order passed on **29<sup>th</sup> August 2025**, and the further proceedings are presently

Alok Singh  
29/12/25



- pending and subjudice**, thereby restraining all parties from altering the status of the forest land in any manner whatsoever. The next date of hearing in this matter is still not published. Copy of the interim order of 29<sup>th</sup> August 2025 is attached as **Annexure A-3**.
6. **That** it has come to the public knowledge through **media reports** that you have stated that the **Department of Tourism is already undertaking construction activities in support of Jungle Safari in Kukrail Reserve Forest**. Any such activity, if being carried out, constitutes **willful disobedience** of the Forest Conservation Act 1980, the interim orders of the Hon'ble Supreme Court and the Hon'ble National Green Tribunal, attracting proceedings under **Article 129 of the Constitution of India, the Contempt of Courts Act, 1971**, and other applicable laws. **Media reports attached as Annexure A-4**.
  7. **Therefore**, through this notice, we **call upon you to**:
    - a) **Immediately stop and discontinue** all construction and allied activities in Kukrail Reserve Forest;
    - b) **Restore the affected areas** to their original natural condition at your own cost;
    - c) **Disclose and identify the exact locations** where construction or preparatory activities have been undertaken; and
    - d) **Permit inspection** of the said sites by an independent team of environmental and forestry experts nominated by the undersigned.
  8. **Take notice** that in the event of your failure to comply with the above demands within a reasonable time, the undersigned shall be constrained to initiate **appropriate legal proceedings**, including **contempt proceedings** and other remedies available in law, entirely at your risk as to costs and consequences.

This notice is issued **without prejudice to all other rights, remedies and contentions** available to the undersigned under law and in equity. Kindly treat this notice with the seriousness it deserves.

Yours sincerely,

*Alok Singh*  
Alok Singh 29/08/25

Petitioner

Before the Hon'ble National Green Tribunal in O.A. 1382/2024  
and the Hon'ble Supreme Court of India in Writ Petition(Civil) 1164/2023

Phone No: +91 8756222696

Email: [fedofresidents@gmail.com](mailto:fedofresidents@gmail.com)

Add: Parsvnath Planet, Vibhutikhand Lucknow U.P. 226010

**Citizens of Lucknow Forum**

Lucknow

**CC: Respected Editors of Times of India, Dainik Jagran, Navbharattimes, Amar Ujala, Hindustan Times, Hindustan**

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1382/2024

Alok Singh

Applicant

Versus

Ministry of Environment Forest  
& Climate Change & Ors.

Respondent(s)

Date of hearing: 24.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Alok Singh, Applicant in Person (Through VC)

**ORDER**

1. In this original application, the Applicant has raised a grievance against the night safari and shifting of Nawab Wazid Ali Shah Zoo in Kukrail reserve forest in Lucknow. The allegation of the Applicant is that the Central Zoo Authority has granted permission for shifting of Zoo to Kukrail reserve forest, Lucknow. Further allegation is that the night and day jungle safari is being started and the same will adversely affect the reserve forest and will cause irreversible damage to the natural eco system of the forest, cutting down of thousands of dense trees and impacting the climate change. The stand of the Applicant is that though the complaint was made to the different authorities, but no action has been taken. The OA refers to the news item stating about establishment

2. The OA raises substantial issue relating to compliance with the environmental norms.
3. Issue notice to the Respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
4. Till the next date of hearing, the respondents are directed to ensure that no illegal felling of tree takes place in the Kukrail reserve forest.
5. List on 21.04.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 24, 2024  
Original Application No. 1382/2024  
dv..

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1382/2024

Alok Singh

Applicant

Versus

MoEF&CC & Ors.

Respondent(s)

Date of hearing: 29.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Alok Singh, Applicant in Person (Through VC)

Respondent: Mr. Pinaki Mishra, Senior Advocate (Through VC) with Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi and Ms. Anjali Sharma, Advocates for the State of UP  
Mr. Pratyaksh Gupta, Adv. for R - 1

**ORDER**

1. Learned Counsel appearing for the State of UP submits that same issue is pending before the Hon'ble Supreme Court in IA No. 92582/2025 and IA No. 92725/2025 in Writ Petition (Civil) No. 1164/2023. He has sought two weeks' time to place on record the copies of I.As.

2. List on 30.01.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 29, 2025  
dv

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWRIT PETITION (CIVIL) NO. 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) &amp; ORS. PETITIONERS

VERSUS

UNION OF INDIA &amp; ANR. RESPONDENTS

IA No. 101749/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA no.  
89433/2025 - FOR IMPLEADMENT, IA NO. 89434/2025 - FOR PERMISSION,  
IA NO. 89437/2025 - FOR EXEMPTION FROM FILING O.T.)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE N.V. ANJARIA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :

Mr. Prashanto Chandra Sen, Sr. Adv.  
Mr. Kaushik Choudhury, AOR  
Ms. Shibani Ghosh, Adv.  
Ms. Rashi Goswami, Adv.  
Mr. Saksham Garg, Adv.  
Mr. Jyotirmoy Chatterjee, Adv.

For Respondent(s) :

Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Ruchi Kohli, Adv.  
Ms. Bani Dixit, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Sridhar Pottaraju, Adv.  
Mr. Kanu Agarwal, Adv.  
Mr. Rohan Gupta, Adv.Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Alim Anvar, Adv.  
Mr. Santhosh K, Adv.  
Mrs. Devika A.l., Adv.

Applicant-in-person, AOR

Signature Not Verified

Digitally signed by  
Prashanto Chandra Sen  
Date: 2025.08.29  
10:46:17 IST  
Reason:

Ms. Shagun Srivastava, Adv.  
Mr. Ashwin Arun Hirulkar, Adv.

Ms. Rashmi Nandakumar, AOR

Mr. Abhishek Atrey, AOR

Dr. Abhishek Atrey, Adv.

Ms. Ishita Bist, Adv.

Ms. Ambika Atrey, Adv.

Mr. Navneet Gupta, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

IA Nos. 101749/2025, 89433/2025 & 89434/2025:

1. We find that it will be appropriate that the application filed by the State of Uttar Pradesh (IA No. 89434/2025) is considered by the CEC.

2. We, therefore, direct the applicant to furnish a copy of the application to the Member Secretary, CEC, who is requested to examine the issue and submit a report to this Court within four weeks from today.

3. Non-applicants are at liberty to file reply, if any, within four weeks.

4. List this writ petition on 08.10.2025, high up on the Board along with the aforesaid applications.

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR



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